

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104
IB-3131/ND/2019
New IA/2050/2024

IN THE MATTER OF:

M/s. Jindal Stainless Ltd.

.....Applicant

Vs.

M/s. Singhal Strips Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. Abhishek Anand along with Mr. Karan Kohli,
Ms. Palak Kalra

ORDER

New IA/2050/2024:-

This is an application filed by the Resolution Professional under Section 12(2) of the IBC, 2016 read with Regulation 40 of the IBBI (IRP for CP) Regulations, 2016 seeking extension of 90 days beyond 180 days w.e.f. 27.04.2024 for completion of the CIRP process. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. In view of the facts and circumstances of the case, 90 days extension beyond 180 days w.e.f. 27.04.2024 is granted for completion of the CIRP process. Resolution Professional is directed to complete the CIRP process within the extended

period. With these observation, the present application i.e. New IA/2050/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)